

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.335/99

Monday the 25th day of April, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. All India Postal Extra Departmental Employees Union, Railway Mail Service Trivandrum Division, represented by its Secretary C.Murugan, S/o Choodamani R/o TC No:24/1172, Mettukada, Thycaud P.O. Trivandrum. Applicants

2. A.Anil Kumar  
S/o K. Appukuttan Nair  
Extra Departmental Mail Man  
Railway Mail Service, Trivandrum Division  
R/o Palottuvila, Malayinkeezhu P.O.  
Trivandrum. Respondents

By advocate Mr T.C.Govindaswamy)

Versus

1. Union of India represented by the Secretary to the Government of India Ministry of Communication, Department of Posts, New Delhi.

2. The Director General of Posts  
New Delhi.

3. The Head Record Officer  
Head Record Office, Railway Mail Service  
Trivandrum Division, Trivandrum.

4. The Senior Superintendent  
Railway Mail Service  
Trivandrum Division, Trivandrum.

5. The Chief Post Master General  
Kerala Circle, Trivandrum. Respondents

By advocate Ms I.Sheela Devi, ACGSC

The application having been heard on 25th day of April, 2000, the Tribunal on the same day delivered the following:

O R D E R  
HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The main prayer in the OA is for a declaration that the applicants are entitled to have their wages calculated on the basis of the scale of pay as recommended to the Group 'D' employees by the Fifth Central Pay Commission with effect from 1.1.96 with consequential benefits including arrears theeof.

2. In view of the orders passed by the Director General (Posts) on 28.10.99 giving effect to the benefit of A-2 order with effect from 1-1-1996, nothing further remains to be adjudicated in this case.

3. In the result, this OA is disposed of directing the respondents to give effect to MA I order and to disburse to the applicants the consequential benefits thereof without further delay.

4. Dated 25th April, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

aa.

Annexures referred to in this order:

A-2 True copy of the letter No.1-3/97-PAP dated 3.11.98 issued by the second respondent and communicated by the fifth respondent under letter No.Est/53-1/98 dated 10.11.98.

MA 1: True copy of the letter dated 3.11.99.